1 COUNCIL]

beg to lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the United Kingdom signed in New Delhi on the 20th July 1953. [Placed in Library. See No. IV.A. 1(21).]

REPORT OF THE REHABILITATION FINANCE **ADMINISTRATION**

DEPUTY THE MINISTER FOR FINANCE (SHRI A C. GUHA): Sir, I beg to lay on the Table a copy of each of the following papers under section (2) of section 18 of the Rehabilitation Finance Administration Act. 1948:---

- (i) Report of the Rehabilitation Finance Administration for the half-year ended the 31st December, 1952.
- (ii) Analysis of charges for the year ended the 31st December, 1952.
- (iii) Statement of loans called up during the year 1952.
- (iv) Statement of overdue instalments for the period end**e**d the 31st December. 1952. [Placed in Library. See No. IV.O.4(35) for (i) to (iv).]

FINANCE MINISTRY OF (REVENUE DIVISION) NOTIFICATIONS

SHRI A. C. GUHA: Sir, I beg to lay on the Table a copy of each of the following Notifications under section 38 of the Central Excises Salt Act, 1944 .-

- (i) Ministry of Finance (Revenue Division) Notification No. 15, Central Excises, dated the 9th June, 1953.
- (ii) Ministry of Finance (Revenue Division) Notification No. 17. Central Excises, dated the 29th July, 1953.

- (iii) Ministry of Finance (Reve-Division) Notification nue No. 18. Central Excises, dated the 29th July, 1953.
- (iv) Ministry of Finance (Revenue Division) Notification No. 19. Central Excises, dated the 8th August, 1953. [Placed in Library. See No. S-104(53) for (i) to (iv).]

REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1952.

DEPUTY THE MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1952, under clause (2) of article 338 of the Constitution. [Placed in Library. See No. IV.A. 4 (1).]

RULE RE SUMPTUARY ALLOWANCE MINISTER FOR DEFENCE ORGANISATION.

SHRI B. N. DATAR: Sir, I beg to lay on the Table a copy of the rule regarding the grant of a sumptuary allowance to the Minister for Defence Organisation, under sub-section (2) of section 11 of the Salaries and allowances of Ministers Act, [Placed in Library. See No. S-88/53.]

MINISTRY OF STATES RESOLUTION

SHRI B. N. DATAR: Sir, I beg to lay on the Table a copy of the Ministry of States Resolution No. 66-SF/53, dated the 28th April, 1953. [Placed in Library. See No. S-113/53.]

PROF. G. RANGA (Madras): Who is the Minister for Defence?

AN HON. MEMBER: Minister for Defence Organisation.

Mr. CHAIRMAN: He wants know who is the Minister for Defence Organisation?

SHRI B. N. DATAR: Mr. Mahavir Tyagi.